

ITEM NO.12

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1870/2020

(Arising out of impugned final judgment and order dated 17-02-2020 in CRLP No. 8236/2019 passed by the High Court Of Karnataka At Bengaluru)

K. LENIN @ NITHYA DHARMANANDA

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.37661/2020-EXEMPTION FROM FILING O.T.)

Date : 03-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Ashwin Vaish, Adv.
Mr. Vinod Pandey, Adv.
Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing for the petitioner and upon perusal of the record, we see no reason to interfere with the impugned judgment and order passed by the High Court which merely directs the petitioner to give evidence in support of his complaint.

However, we direct that the concerned trial court shall make every effort to ensure the presence of accused nos.1 and 2 at the trial.

Non-bailable warrants issued against the present petitioner stand cancelled on condition that the petitioner voluntarily

appears before the trial court on 04.03.2020.

The instant special leave petition is disposed of in the above terms.

Pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR